

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 04.03.2022 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB)No.153/9/AMR/2019	IA(IBC)/25/2022	12A of IBC	Kantipudi Ventata Rajau, IRP (in the matter of M/s Cystal Sea Foods Private Limited)

Counsel for Petitioner(s):

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

IA(IBC)/25/2022 is allowed. CP(IB)No.153/9/AMR/2019 is dismissed as withdrawn, vide separate orders.

T. Raju

**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

I.A.No.25/2022

**In
CP (IB) No.153/9/AMR/2019**

**Under Section 12A of the Insolvency and Bankruptcy Code,
2016 Read with Regulation 30 A of the Insolvency and
Bankruptcy Code (Corporate Insolvency Resolution Process)
Regulations, 2016**

**In the matter of
M/s. CRYSTAL SEA FOODS PRIVATE LIMITED**

BETWEEN:

Mr.Kantipudi Venkata Raju,
Interim Resolution Professional,
M/s.Crystal Sea Foods Private Limited,
Nayunipalli Village, Challareddypalem Panchayat,
Vetapalem Mandal, Prakasham District,
Andhra Pradesh – 523187.

...Applicant/ Interim Resolution Professional

Order dated on: 04.03.2022

Coram:

Justice Telaprolu Rajani, Member Judicial.

Parties/Counsels present:

For the Applicant/IRP : Mrs.J.L.Bharati, Advocate.

7/1/22

ORDER

1. This Application is filed by the Applicant/IRP under Section 12A of the Insolvency and Bankruptcy Code, 2016 Read with Regulation 30-A of the Insolvency and Bankruptcy Code (Corporate Insolvency Resolution Process) Regulations, 2016 seeking to withdraw the CP (IB) No. 153/9/AMR/2019, which is admitted by this Tribunal vide its order dated 17.02.2022. The Regulation 30-A of the IBC (CIRP) Regulations, 2016, is re-produced under:

“30-A Withdrawal of application – (1) An application for withdrawal under Section 12-A may be made to the Adjudicating Authority –

(a) before the constitution of the committee, by the applicant through the Interim Resolution Professional”

2. The IRP states that complete fee was received and filed Form-FA and recorded the same. The I.A No.25/2022 is allowed and permission is granted to withdraw the Petition. Hence, CP (IB) No.153/9/AMR/2019 is dismissed as withdrawn.

Accordingly, CP (IB) No.153/9/AMR/2019 along with I.A.No.25/2022 are disposed of.

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**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**

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